

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

60. C.P. (IB)/354(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SMT. SUCHITRA KANUPARTHI,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.03.2022.**

NAME OF THE PARTIES: THIN COMPUTING SOLUTIONS PRIVATE
LIMITED
VS
FORBES TECHNOSYS LIMITED

SECTION : Sec 9 of IBC 2016

ORDER

1. The counsels from both sides are present and mentions that the matter has been amicably settled between the parties and the consent terms have been drawn on 04.03.2022. The counsel for the Petitioner has also filed withdrawal memo.
2. In view of the consent terms and the withdrawal memo, the Petition seeks for withdrawal of the Company Petition.
3. Accordingly, the Petition is dismissed as not pressed.

Sd/-

ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-

SUCHITRA KANUPARTHI
Member(Judicial)

/P/